

ITEM NO.11

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2631/2018

(Arising out of impugned final judgment and order dated 01-03-2018 in MA No. 253/2018 passed by the Special Judge For Cbi, Greater Bombay)

ADARSH COOPERATIVE HOUSING SOCIETY LTD.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

Date : 31-07-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Ravindra Keshavrao Adsure, AOR

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Mrs. V. Mohana, Sr. Adv.
Mrs. Ranjana Narayan, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Ayush Anand, Adv.
Mr. Arvind Kumar Sharma, Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed non-reportable Judgment.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)